

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 219 of 2017 (SZ)

Applicant(s)

K.T. Girish Hassan,
Karnataka
P

Vs. Respondent(s)

The Chief Secretary,
Government of Karnataka,
Vidhana Soudha,
Bangaluru and 12 others

Legal Practitioners for Applicant(s)

M/s. R. Chakkaravarthy

Legal practitioners for respondent(s)

Note of the Registry	Orders of the Tribunal
Order No. 33	<p>Date: 14th November, 2017</p> <p>Even though, the learned counsel appearing for the applicant sought for an adjournment, the matter was passed over, after completing the remaining works, the matter was again called. The learned counsel was not present. There was no representation. The applicant was also absent.</p> <p>In such circumstances, the application is dismissed for default with no order as to costs.</p> <p style="text-align: right;">.....J.M. (Justice M.S. Nambiar)</p> <p style="text-align: right;">.....E.M. (Shri P.S. Rao)</p>